

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**

**B.A No. 4771 of 2020**

Sachidanand Deo Arya ..... Petitioner(s).

Versus

State of Jharkhand ..... Opposite Party(s)

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**CORAM : HON'BLE MR. JUSTICE ANANDA SEN.  
THROUGH : VIDEO CONFERENCING**

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FOR THE PETITIONER(S) : Mr. A.K. Chaturvedy, Advocate

FOR THE STATE : APP

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07/26.03.2021

Heard learned counsel for the parties. Learned A.P.P. opposes the prayer for bail.

The petitioner is an accused for allegedly committing an offence punishable under Sections 18 of NDPS Act.

Earlier the prayer for bail of the petitioner was rejected by this Court and also by the Hon'ble Supreme Court of India. There is an allegation that four persons were travelling in a car with 7 Kg wet opium. Two persons fled away and other two persons were arrested, who disclosed that this petitioner is one of the accused.

Counsel for the petitioner submits that other co-accused person has been granted bail.

Considering the aforesaid allegation, this Court is not in a position to give any observation in terms of Section 37 of the NDPS Act.

Considering the nature of offence and the aforesaid fact, I am not inclined to grant privilege of bail to the petitioner. Accordingly, the prayer for bail of the petitioner in connection with Sadar P.S. Case No.59 of 2018, corresponding to G.R. No. 380 of 2018 (NDPS Case No.1 of 2019) pending in the court of Additional Sessions Judge-IV, Chatra stands rejected.

Trial court is directed to conclude the trial at the earliest. Prosecution is directed to produce the witnesses immediately before the court below, who will record their statement as and when they are produced, preferably on day to day basis.

**(ANANDA SEN , J)**